

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

STARRED QUESTION NO:375

ANSWERED ON:22.03.2013

LPG CONNECTIONS

Patel Shri Deoraj Singh;Sharma Dr. Arvind Kumar

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) the total number of LPG connections issued to the new domestic consumers in the rural and urban areas of the country after the de-duplication exercise was undertaken by the Oil Marketing Companies, State/UT/area-wise;
- (b) whether complaints have been received by the Government against LPG distributors who are not issuing LPG connections to the consumers;
- (c) if so, the details thereof including the action taken against such distributors;
- (d) the total number of consumers who have submitted applications for domestic LPG connections as on date, State/UT-wise including Haryana; and
- (e) the time by which new LPG connections are proposed to be provided to these domestic consumers ?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (Dr. M. VEERAPPA MOILY)

(a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 375 BY DR. ARVIND KUMAR SHARMA & SHRI DEORAJ SINGH PATEL TO BE ANSWERED ON 22nd MARCH, 2013 REGARDING LPG CONNECTIONS

(a), (d) & (e) The State/UT-wise details of the new LPG connections released during October'2012 -Feb' 2013 and waiting list for release of new LPG connections as on 01.03.2013 is at Annexure.

Public Sector Oil Marketing Companies (OMCs), namely, Indian Oil Corporation Limited (IOC), Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL) have reported that the new LPG connections are being processed as per the policy in vogue and released as per demand. Waiting list for new LPG connections existing as on 01.03.2013 is expected to be liquidated by April' 2013.

(b) & (c) OMCs have reported that they have detected 14 established cases of not issuing LPG connections by LPG distributors during last three years and the period from April-December'2012. In all established cases action is taken against the erring LPG distributors through issue of warning/ imposition of penalty as per Marketing Discipline Guidelines, 2001.